

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 11906 - JK (LD) of 2025

DATED: - 16 - 09 - 2025

Sanction is hereby accorded to the appointment of Officer's of Housing and Urban Development Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 16 - 09 - 2025

No:-LAW-OIC/09/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Housing Urban Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 11906 – JK (LD) of 2025 dated 16.09.2025.

S.No.	OWP No.	Title of the Case	OIC
1.	LPA No. 171/2025	Rotary Bhawan Society, Jammu & Anr Vs Satbir Singh & Ors	Mr. Lal Chand, Deputy Commissioner (South) Municipal Corporation Jammu
2.	WP(C) No. 2226/2025	Suraj Parkash Vs JMC & Ors	Mr. Lal Chand, Deputy Commissioner (South) Municipal Corporation Jammu
3.	WP(C) No. 2153/2025	Anoop Uppal & Ors Vs JMC & Ors	Mr. Sanjay Kumar Badyal, Deputy Commissioner (North) Municipal Corporation Jammu
4.	WP(C) No. 2110/2025	Anita Sharma Vs JMC & Ors	Mr. Sanjay Kumar Badyal, Deputy Commissioner (North) Municipal Corporation Jammu
5.	WP(C) No. 2064/2025	Bhargav Luxury Resort Vs JMC & Ors	Mr. Lal Chand, Deputy Commissioner(South) Municipal Corporation Jammu
6.	WP(C) No. 1896/2025	Ritika Bali Vs JMC & Ors	Mr. Lal Chand, Deputy Commissioner(South) Municipal Corporation Jammu
7.	WP(C) No. 1896/2025	Ritika Bali Vs JMC & Ors	Mr. Lal Chand, Deputy Commissioner(South) Municipal Corporation Jammu
8.	WP(C) No. 1872/2025	Jyoti Kiran Vs JMC & Ors	Mr. Lal Chand, Deputy Commissioner(South) Municipal Corporation Jammu
9.	WP(C) No. 2306/2025	Anirudh Gupta & Ors Vs JMC & Ors	Mr. Lal Chand, Deputy Commissioner(South) Municipal Corporation Jammu
10.	WP(C) No. 1962/2025	Danish Ayub Khan Vs JMC & Ors	Mr. Lal Chand, Deputy Commissioner(South) Municipal Corporation Jammu
11.	CCP(S) No. 266/2025	Danish Ayub Khan Vs JMC & Ors	Mr. Lal Chand, Deputy Commissioner(South) Municipal Corporation Jammu
12.	CCP(S) No. 263/2025	Bhargav Luxury Resort Vs JMC & Ors	Mr. Lal Chand, Deputy Commissioner(South) Municipal Corporation Jammu
13.	WP(C) No. 1579/2023	Raj Kumar Gupta & Ors Vs JMC & Ors	Mr. Lal Chand, Deputy Commissioner(South) Municipal Corporation Jammu

Neysagee Jm